

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 28
(IB)-413(PB)/2019

IN THE MATTER OF:

Reliance Commercial Finance Ltd. Petitioner/Applicant
Vs.
Rosewood Trexim Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Gautam Singhal, Mr. Rajat Chaudhary,
Adv.
For the Applicant : Mr. Anshuman Kaushik, Adv.

ORDER

Cont.P-29/2023

The prayer in this application is as follows:

“a)Initiate contempt proceedings against the respondents for not complying the order dated 02.12.2022 passed by this Hon'ble Tribunal.

b)Issue directions to respondents to handover the details, records,information, documents, immovable/ movable assets etc. of the Corporate Debtor to the applicant immediately more specifically as mentioned in paragraph No.11& 21 of the application

And / Or

Pass any other or further directions as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice in favour of the applicant and against the Respondents and in the interest of justice”

Ld. Counsel for the Applicant appeared and stated that he wants to withdraw the Cont.P-29/2023 and he made an endorsement in the chat box.

Accordingly, the Cont.P-29/2023 stands dismissed as withdrawn.

IA-11/2024, IA-1497/2024, IA-2939/2023

At request and with consent of the parties, list the matter along with other pending application for a physical hearing **on 11.06.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)
PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)**

Vinod Arora – 30.04.2024